

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s). 1462/2009

MOHD.IDRIS

Appellant(s)

VERSUS

THE STATE OF ANDHRA PRADESH

Respondent(s)

WITH

Cr1.A. No. 702/2009 (II)

Cr1.A. No. 1464/2009 (II)

Cr1.A. No. 1463/2009 (II)

Date : 12-04-2018 These appeals though listed for hearing were mentioned today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Appellant(s)

Mr. Manu Shanker Mishra, AOR
Mr. Nishant Kumar, Adv.

Mr. Sunil Kumar Verma, AOR
Mr. Prabhakar Parnam, Adv.
Mr. P. Madhusudhan Reddy, Adv.

Mr. Pijush K. Roy, Adv.
Ms. Kakali Roy, Adv.
Mr. Sunil Kr. Verma, AOR

Mr. Venkateswara Rao Anumolu, AOR

For Respondent(s)

Mr. P.K. Dey, Adv.
Mr. T.A. Khan, Adv.
Mr. M.K. Maroria, AOR
Mr. B. Krishna Prasad, AOR (NP)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the appellants seeks adjournment on the ground of personal difficulty of the arguing counsel and learned counsel appearing for State has no objection for the same, list the Criminal Appeals after two weeks.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
BRANCH OFFICER

